

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**

**PRINCIPAL BENCH**

**CP-60(ND)/2015**

**IN THE MATTER OF:**

PTC India Financial Services Ltd. .... Applicant/petitioner  
Vs.

M/s. R.S. India Wind Energy Pvt. Ltd. & Ors.... Respondents

**Order under Section 397/398 of the Companies Act**

**Order delivered on 16.11.2017**

**Coram:**

**CHIEF JUSTICE (Retd.) M.M.KUMAR**  
**Hon'ble President**

**Ms. Deepa Krishan**  
**Hon'ble Member (T)**

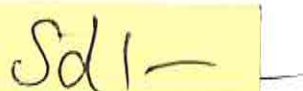
For the Applicant/petitioner : Mr. Sudipto Sarkar, Sr. Adv.  
Mr. Mayank Mishra, Mr. Sidharth Sethi,  
Mr. Pragya Chauhan, Advocates

For the Respondent : Mr. Sudhir Nandrajog, Sr. Advocate  
Mr. Sanjay Agnihotri, Advocates for R-1&2  
Mr. Shradha Singh, Advocate for Contemponer  
No. 3

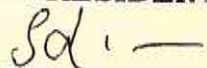
**ORDER**

We have heard the arguments of Shri Sudipto Sarkar, learned Senior Counsel on behalf of the petitioner as well as Shri Sudhir Nandrajog, learned Senior Counsel on behalf of Respondent nos. 1 and 2. On behalf of respondent no. 3, request has been made for hearing their arguments on some other day. In the meanwhile, respondent nos. 1 & 2 may file any other affidavit which they may wish to file with a copy in advance to the Counsel for the petitioner.

List the matter on 14 December, 2017.

  
**(CHIEF JUSTICE M.M.KUMAR)**

**PRESIDENT**

  
**(DEEPA KRISHAN)**  
**MEMBER(TECHNICAL)**